

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2780

ANSWERED ON:01.08.2002

PURCHASE OF LAND BY IOCL IN MP FOR RETAIL OUTLETS

ASHOK ARGAL;BRAJ MOHAN RAM;LAXMAN GILUWA;SUBODH MOHITE;SURINDER SINGH BARWALA;TUFANI SAROJ

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

(a): whether the Indian Oil Corporation Limited has purchased land for its retail outlets in Madhya Pradesh from actual land owners during the last three years;

(b): if so, the details thereof;

(c): if not, the reasons therefor and the total number of retail outlets for which land has been bought through Power of Attorney;

(d): whether the Government of Madhya Pradesh has banned General Power of Attorney for sale-purchase of land for the last four years;

(e): whether the IOCL has got the land purchased for the said retail outlets registered in its name;

(f): if so, whether the said company had made payment to the concerned department in respect of all the General Power of Attorney cases; and

(g): if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): During the last three years, i.e., from 1999-2000 to 2001-2002, Indian Oil

Corporation Limited (IOC) had, in 52 cases, purchased land from the actual land owners for development of retail outlets in the State of Madhya Pradesh. Year-wise break-up was as follows:-

Year      No. of land purchase cases

1999-2000	26
2000-2001	19
2001-2002	07

52

In addition, during 1999-2000, IOC also purchased land in 3 cases through Power of Attorney given by the land owners.

(d): Government is not aware of any such ban.

(e): IOC has got the land registered from time to time as and when purchased.

(f)&(g): The fact of purchase of land through Power of Attorney was brought to the notice of the registration authority concerned of the State Government by IOC. This fact has also been incorporated in the registered Sale Deed, which has the endorsement of the Sub-Registrar.